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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

Original Application No.260/00703 of 2015
Cuttack, this the 16th day of October, 2015

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Parsuram Prdhan,
aged about 48 years,
S/o. late Radheshyam Pradhan,
At present working as a Shunting Master Grade-II
Under SMR/East Coast Railway/JJKR,
Resident of Vill.-Kapasia,
P.O.-Dabardhuapatna, Via/P.S.-Bolagada,
Dist-Khurda, Odisha.

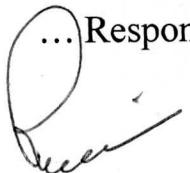
...Applicant
(Advocate: M/s. N.R. Routray, S. Sarkar, U. Bhatt, J. Pradhan, S.K.
Mohanty, T.K. Choudhury)

VERSUS

Union of India Represented through

1. The General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.

(Advocate: Mr. T.Rath)

... Respondents


ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Mr.N.R.Routray, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the respondent-railways.

2. Applicant has approached this Tribunal with a grievance that on his promotion to the post of Shunting Master, Gr.I he has been posted from JJKR to Paradip instead of allowing him to continue at the earlier place of posting. His further submission is that his juniors also have been promoted and posted in places where they were continuing whereas he has been posted to a different place. According to applicant, he had been posted to JJKR only in July, 2013 and therefore, he should be allowed to continue at the same station in the promotional post. His further submission is that the post to which he has been promoted is lying vacant in the present place of posting. In this regard, applicant has submitted a representation to the Senior Division Personnel Officer, East Coast Railways, i.e., Res.. no.2 ventilating his grievance which is pending consideration.

4. I have considered the submissions on the question of admission. Since a representation is said to be pending with the concerned authorities, at this stage, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and dispose of the representation, if at all



the same has been received and pending at his level and communicate a decision thereon to the applicant through a reasoned and speaking order within a period of thirty days from the date of receipt of this order.

5. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to respondent no.2 by speed post at the cost of the applicant, for which Mr.Routray undertakes to file the postal requisites by 19.10.2015.

7. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

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